

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 89/TT/2014**

**Sub:** Application for adoption of transmission charges with respect to Transmission System being established by the NRSS XXXI(B) Transmission Limited.

**Petition No. 90/TL/2014**

**Sub:** Application under section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission license and other related matters) Regulations, 2009 with respect to Transmission licence to NRSS XXXI(B) Transmission Limited.

Date of hearing : 24.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : NRSS XXXI(B) Transmission Limited.

Respondent : Uttar Pradesh Power Corporation Limited and others.

Parties present : Shri Debasish Das, NTL  
Shri Amit Kumar, NTL  
Shri Mohit Jain, NTL  
Shri Arun Chaturvedi, RECTPCL

**Record of Proceedings**

The representative of the petitioner submitted that the present petitions have been filed under sections 63 and 14 of the Electricity Act, 2003 for adoption of tariff and grant of transmission license respectively. He further submitted that the Government of India, Ministry of Power, vide notification dated 15.1.2011 notified REC Transmission Project Company Limited as the Bid Process Coordinator for the purpose of selection of bidders as transmission service provider to establish transmission system for 'Northern Region System Strengthening Scheme NRSS XXXI (Part-B)' through Tariff Based Competitive Bidding process on build, own, operate and maintain basis. The Bid Evaluation Committee appointed by BPC has certified Essel Infraprojects Limited as successful bidder with lowest levelised transmission charges of ₹ 886.50 million per annum. Essel Infraprojects Limited acquired the petitioner after execution of

the Share Purchase Agreement on 12.5.2014. The representative of the petitioner submitted that CTU, vide its letter dated 30.5.2014 has recommended to grant of transmission licence to the petitioner. The representative of the petitioner requested the Commission to adopt transmission tariff as mentioned in Transmission Service Agreement.

2. The Commission observed that it is the responsibility of the bidder to satisfy itself about all aspects of the proposed transmission lines before submitting the bid and the successful bidder after grant of transmission licence should not approach the Commission for extension of time for execution of the project or for increase in the transmission charges over and above what is permissible under the provisions of the TSA.

3. The Commission directed the petitioner to file an affidavit by 5.7.2014 to the effect that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and Transmission Service Agreement or adjudication of any claim of the petitioner arising under the TSA.

4. The Commission directed the REC Transmission Project Company Limited to clarify on affidavit by 5.7.2014 the variance between estimated cost of ₹ 370 crore approved in 31st Standing Committee's meeting held on 2.1.2013 and the estimated cost of ₹ 550 crore as estimated by Central Electricity Authority.

5. Subject to above, orders in the petitions were reserved.

By order of the Commission

SD/-  
(T. Rout)  
Chief (Law)